

वहाँ हम को हमारी जमीन और मिट्टी मिल गई।

That is what they say and they are very happy. So many persons like Shri N. C. Chatterjee and others have been there and they are satisfied that the area has been developed nicely.

SHRI SAMAR GUHA: What about settling them in Garo Hills areas of Assam? Why do they not send a team of Members of Parliament to inquire into the whole thing? Does not Assam belong to India?

SHRIMATI SUCHETA KRIPALANI: Dandakaranya is very good.

MR. SPEAKER: Call attention notice. Shri Sreedharan.

SHRI B. K. DASCHOWDHURY: What the hon. Minister has stated is not a fact. There are 5 million acres of fallow land . . .

MR. SPEAKER: I have passed on to the next item.

#### WRITTEN ANSWERS TO QUESTIONS

हिन्दुस्तान स्टील लिमिटेड के पास पड़े फालतू भण्डार का मूल्य

\* 782. श्री नारायण स्वरूप शर्मा :  
श्री अटल बिहारी वाजपेयी :  
श्री जगन्नाथ राव जोशी :

क्या इस्पात, खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

(क) हिन्दुस्तान स्टील लिमिटेड के पास कितने मूल्य के भण्डार फालतू पड़े हैं; और

(ख) ये भण्डार कब से पड़े हुए हैं तथा इसके क्या कारण हैं ?

इस्पात, खान तथा धातु मंत्रालय में राज्य मंत्री (श्री प्र० च० सेठी) : (क) 1-12-1968 को हिन्दुस्तान स्टील लिमिटेड के बिर्साई, दुर्गापुर और दरकेला इस्पात

कारखानों में 37.39 मिलियन रुपये के मूल्य के बेलित इस्पात का स्टॉक था जिसके लिए कोई प्राईर नहीं थे।

(ख) विक्रेय इस्पात का फालतू स्टॉक या तो प्राईर के विवरण के अनुसार माल का उत्पादन न होने प्रथवा, बेलन मिलों के उत्पादन कार्यक्रम में शेष रह जाने के कारण होता है क्योंकि बेलन मिलों का कार्यक्रम आर्थिक दृष्टि से न्यूनतम मात्रा के लिए निर्धारित किया जाता है। अतः फालतू स्टॉक समय-समय पर बेलन से हुआ है। और यह कहना सम्भव नहीं है कि वह कितने समय से पड़ा हुआ है।

M/s. Gammon India Limited

\* 785. SHRI MADHU LIMAYE: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1820 on the 24th November, 1967 and state:—

(a) how the shareholders of M/s. Gammon India Ltd. had to pay less premium, when the company had already collected a premium of Rs. 7/- per share of Rs.10/- paid-up value from the Indian shareholders at the time the company was made a public limited company;

(b) whether the company has failed to call its Annual General Meetings within six months of the closing of the year and that they were given extension to hold the meetings by the Department and if so, since how many years this is happening;

(c) whether the results of the company are deteriorating since it became a public limited company and that no dividend was paid for the year ending 31st March, 1967; and

(d) whether Government propose to look into the working of the company and take action to safeguard the interests of minority shareholders?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-2735/68].